

CWP-PIL No. 78 of 2019 and connected matters

Court on its own motion vs The Chandigarh Administration and others

Present Mr. Balwinder Sangwan, Amicus Curiae.

Ms. Lavanya Paul, Assistant Advocate General, Punjab.

Mr. Vivek Saini, Deputy Advocate General, Haryana.

Mr. Chetan Mittal, Assistant Solicitor General of India with
Mr. Varun Issar, Advocate, for Union of India.

Ms. Deepali Puri, Advocate, for Municipal Corporation,
Chandigarh.

Mr. R. S. Rai, Public Prosecutor with
Mr. Gautam Dutt, Additional Public Prosecutor
UT Chandigarh and
Mr. Pankaj Jain, Senior Standing Counsel with
Mr. Parminder Singh Kanwar, Additional Standing counsel
for UT Chandigarh.

Arguments heard in part.

The Advisor to the Administrator is directed to ensure that there is no misuse of cycle-tracks/ pedestrian paths in southern sectors by taking all the necessary measures at par with northern sectors.

The Administration is directed that neither the scooters nor motorcycles shall ply on the cycle tracks as well as on pedestrian paths. The Administration is also directed to put sign boards in this regard at the beginning and end of the paths.

The administration is also directed to put yellow box marking on the lead upto slip roads in the larger public interest within a period of three months from today.

The administration is also directed to install High Definition (HD) cameras at the traffic lights and all vulnerable points to be identified by the Senior Superintendent of Police (Traffic & Security) within a period of three months from today.

This Court can take judicial notice of the fact that there is no deficiency of funds with the administration since the Chandigarh City is covered under the “Smart City Project”.

The administration is also directed to ensure that no vehicle is parked on the cycle tracks/ pedestrian paths forthwith. The Senior Superintendent of Police shall be personally responsible for violation of this direction.

The administration is also directed to repair all the pedestrian paths/ cycle tracks within a period of six months from today.

Learned Amicus Curiae also brought to our notice that the majority of the auto rickshaws are plying in the territorial jurisdiction of Union Territory, Chandigarh, without meters. Hence, there shall be direction to the Senior Superintendent of Police (Traffic & Security) to ensure that no auto rickshaw shall ply in the U.T. Chandigarh without meter after three weeks from today.

The Administration is also directed to prepare the Dock Station under PBS (Public Bicycle System) to save the environment and ecology.

The Senior Superintendent of Police (Traffic & Security) is further directed to strictly enforce Section 194-E of the Motor Vehicles (Amendment) Act, 2019 within the territorial jurisdiction of Union Territory, Chandigarh.

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The Secretary Transport, Chandigarh Administration (Nodal Officer) and the Senior Superintendent of Police (Traffic & Security), shall file compliance affidavits on or before the next date of hearing.

List on 17.1.2020.

Photocopy of this order be placed on the file of each connected case.

(Rajiv Sharma)
Acting Chief Justice

4.10.2019
vs

(Amol Rattan Singh)
Judge



सत्यमेव जयते

